to Unstarred 104 Questions MAHARAJ):

plantation [RAJYA SABHA] (SHRI SATPAL collected hv the companies durinf the Jast three yearsyearewise, Company-wise and State-wise?

THE MINISTER of STATE IN THE MINISTRY OF FINANCE (SHRI SATPAL MAHARAI): The refe-rence is perhaps to Unstarred Question No. 698 (instead of Question No, 798 as mentioned in the Question) answeied on 29th July, 1997. Since the funds collected by plantation companies do not fall within the definition of 'deposits' as per Companies (Acceptance of Deposits) Rules. 1975, information in respect of such companies which have mobilised funds is not maintained.

Transfer Polliy in Reserve Bank 2230, SHRI SHIV CHARAN SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the transfer policy of the officers is not properly followed up by the Reserve Bank;
- (b) if so, the number of officers for grade II to VII including the Currency Officers, who are staying at one place for the last 3-5 years in the Reserve Bank, details thereof including their names State-wise, Branch-wise: and
- (c) in what way Government propose to deal with these violations?

THE MINISTER Op STATE IN THE MINISTRY OF **FINANCE**

to (c) Reserve Bank of India has repor ted that it normally adheres to the trans fer policy for Officers. As per the terms and conditions of the transfer policy, the Officers' tenure at a centre is ordinarily for a period of five years, HoAvever. in cases of individual difficul ties. Or due to exigencies of servcie, evceptions are made and Officers are regained at f'Ifir centres beyond the nor mal tenure.

Inefficient credit for Small Scale Sector

- 2231. SHRI J. CHITHARANIAN:' Will the IMinister of FINANCE be pleased to state:
- (a) wlieilter Government arc aware of the complaints of the small scale sector that they are not getting sufficient credit and other encouragement; and
- (b) what "teps Governm-ent is taking to find solu'ions to the grievances of small scale

THE AfTeJISTER Op STATE IN THE MINISTRY OF FINANCE SATPAL MAHARAT): (a) and (b) Th- Reserve Bank of India (RBI) has reported that credit to small Hcale industries (SS) sector has almost continuously kept pace with the increase in net bank credit as would be observed from the following data:

(Rs in crores)

		(IXS. III CIUICS)	
As on last Friday of	Net bank crdit	Credit to SSI Sector	% of credit to SSI sec- tor to net bank crdit
W. 1.1004	140714	21561	15.3%
March 1994 • • • • • • • •	169038	25843	15 3%
March 1995 • • • • • • •	184391	29482	16 0%
March 1996	189684	31542	16 6%

RBI has furiher reported that based on the recommendations of the Navak Com mittee, it has simplified the procedure for providing credit to SSI units. Al) commercial banks has been instructed by RBI to sanction working capital limits I'f less than Rs. two crores to SSI units on the basis of 20per cent of their pro jected annual turnover. Banks have also been instritcted to give preference to village industries, tiny industries ana other small scale units in that order, while meeting the credit requirements or - the SSI sector. RBT has also advised banks that all loan applications upto credit 25,000/limiet or Rs. should be disposed of within a fortnight 'and those over Rs. 25,000/. within 8-9 weeks. All public sector banks were advised by RBI to implement the Seven Point Action Plan to improve the flow ot credit to SSI Sector as announced in the Budget for the year 1995-96. Banks have also been advised by RBI to senfi monthly progress reports. Progress made in the implementation of the plan js being reviewed periodically by RBI.

ImplementaMon of Revival Schemes SanA ctiond by BIFR

2232. SHRI SANJAY DALMIA: Will the Minister of FINANCE be pleased to state:

- (a) whether the Board for Industrial and Financial Recoatruction has warned the banks and financial institutions to be snore vigilant to easure implementation of revival schemes sanctioned by the Board;
- (b) if so, whether any cell has been set up to monitor the half-yearly progress report to be submitted by the sick indus-trieslunit3;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAT-PAL MAHARAJ): (a) to (c) The Board for Ridustrial and Financial Reconstruction (BIFR) has reported that it has a Monitoring Division which monitors the implementation of the revival schemes. The monitoring agencies and sick Indus-

resuired to send to ithe BIFR half-yearly progress reports regarding the implementation of revival schemes. BIFR held a aieeting of the representatives of .he monitoring agencies recently to discuss measures ft>r further improving th? monitoring of tfe? implementation of revival geheffles. '

(d) Does not arise.

Rent for Bank Lockers

2233. SHR1 PARMESHWAR

KUMAR AGARWALIA

will the Minister of FINANCE pleased to state:

- (a) whether it is a fact hat some Nationalised Banks have doubled the rents for bank lockers;
- (b) if so, the justification and whether tlie cost of this service doubled in a single year; whether it is mandatory to give prior intimation to locker holders for such increase;
- (c) whether it is also a fact that some banks are charging advance rent for three years without intimation to lockef holders; and
- (d) whae action Government proposes to such monopolistic practices as locker holders have no other choice,

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATe PAL MAHARAJ): (a) and (b) Some nat ionalised banks have increased the loc ker rent by 50 percent to 100 perceit depending on size of the losker, loca tion of the branch etc. Most of these baaks have revised the renj after period of five years. In view of substantial increase in various input costs like ren. of branch premises, capital *cost* of locker, establishment cost . banks had to increase the rental of lockers.

(c) Options are given by some banks to the locker-holders to pay three years rent in advance with prior intimation to them in terms of $R \approx 8 \text{erv} \ll B \text{aajt};$ of